

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.1824/2000
(From the judgement and order dated 18/11/1999 in SBCWP 3928/98
of The HIGH COURT OF RAJASTHAN AT JAIPUR)

KAILASH CHAND SHARMA

Petitioner (s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent (s)

(With prayer for interim relief)
and permission to place addl. documents on record and intervention)
(For Final Disposal)
With

SLP(C)No.10778/2001, SLP(C)No.10779/2001, SLP(C)No.10780/2001,
SLP(C)No.10781/2001, SLP(C)No.10928/2001, SLP(C)No.10929/2001,
SLP(C)No.10981/2001, SLP(C)No.10990/2001, SLP(C)No.14560/2001,
SLP(C)No.14561/2001, SLP(C)No.14562/2001, SLP(C)No.14563/2001,
SLP(C)No.14564/2001, SLP(C)No.15579/2001, SLP(C)No.17740/2001, SLP(C)No.2297/2000,
SLP(C)No.2503/2000, SLP(C)No.4979/2001, SLP(C)No.5017/2001, SLP(C)No.5018/2001,
SLP(C)No.5021/2001, SLP(C)...CC 5329/2001, W.P(C)No.542/2000,
SLP(C)...CC 5586/2001, SLP(C)...CC
6376/2001, SLP(C)20286/01, 20297, 20296, 20293, 20294, 20299, 20298, 11496,
11642, 11619, 11618, 11614, 20300, 11789, 11620, 12011-12013, 11879, 20289, 12289,
20290, 11359, 20292/2001 and IA Nos.1-4 In & SLP(C)...CC.7192/2001.

(With prayer for interim relief)(for FD)
(With office report, c/d in filing SLP, for intervention/impleadment
and impleading party, exem. from filing OT)

Date : 12/12/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For petitioners:@@
CCCCCCCCCCCCCCCC
In SLP Nos.1824,
2297,2503,12011-13&
WP 542:
and RR.In SLP Nos.
CCCCCCCCCCCCCCCC
5017,5021,4979,14560,
14561,14563,11620&
CC 5586 & 5329:

Mr. M.N.Krishnamani, Sr. Adv.
Mr. P.K. Jain, Adv. @@
Mr. P.K.Goswami, adv.

For petr.in
10779-80,10929,
20290:

Dr.Rajeev Dhawan, Sr. Adv.
Ms.Pratibha Jain, Adv.
Mr.A.Mishra, Adv.
Ms.Ruchi Kohli, Adv.

For petr.in 11879&
RR.in WP 542:

Dr.Rajeev Dhawan, Sr. Adv.
Mr.Sushil Kumar Jain, adv.
Mr.A.Misra, adv.

For petr.in SLP Nos. Mr. Manish Singhvi,adv.for
5017,5018,5021,4979, Mr. Ranji Thomas,adv.
14560,15579,14561-63, Mr. Javed M.Rao,adv.
17740,11496,11642,
11619,11618,11614,11789,
11620,11359,11289&CC 5586,
5329 and RR.In 1824&2297:

For petr.in CC 7192,
SLP 10781,10928, Mr.UN Bachawat,Sr.Adv.
10981,14564 and RR. Mr.Ranbir Yadav,Adv.
in 5021: Mr.Ajay Kumar,Adv.
Mr.Kanhiya Priyadarshi,Adv.

AND
Mr.Pallav Shishodia,Adv.
Hemant Sharma,Adv.
Ms.Shalini Shishodia,Adv.
Mr.Ranbir Yadav,Adv.

For RR./Intervenor in Dr.A.M. Singhvi,Sr.Adv.
10778,10781,11496, Mr.P.P.Rao,Sr.Adv.
11642,11618,11789, Ms.Shobha for M/s KL Mehta & Co.
11879,11359:

For petr.in Mr.Manu Mridul,Adv.
10778,10990, Mr.Devendra Nagar,Adv.
20286,20297,20296, Mr.Surya Kant,Adv.
20293-94,20298-99,
20292 and RR.in WP 542:

For petr.in Mr.Bhava Dutt Sharma,Adv.
CC 6376/01:

For ptr.in 20300& Mr.Mahabir Singh,Adv,
20289:

For RR.in 5021: Mr.Manoj Prasad,Adv.
Mr.Atul Kumar,Adv.

For Intervenor in Mr.Prashant Kumar,Adv.
10778: Mr.Prashenjit Keswani,adv.
Mr.Joseph Pookkatt,adv.

For RR.in SLP Mr.Rakesh Garg,Adv.
10779-80,10929, Mr.K.S. Rana,Adv.
11620:

For RR.in 14560: Mr.CN Sree Kumar,Adv.

For RR.in Dr.Surat Singh,Adv.
15579,14562,20286, Mr.Ashok Mahajan,adv.
20296-97,20293-94, Mr.Jagdev Singh,adv.
11619,11359,20292,
12289:

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T..J.
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Exemption allowed.

Applications for permission to file SLPs are allowed. Heard alongwith SLP(C)No.1824/00 with connected matters.

Delay condoned.

Applications for intervention/impleadment are rejected.

In SLP 10778/2001@@
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The prayer to revoke the order passed on 25.6.2001 and to recall the interim order of stay passed therein is rejected.

Dr. Rajeev Dhawan, learned senior counsel replied at 10.50 a.m. and concluded at 3.05 p.m. Then Mr. U.N.Bachawat, learned senior counsel made his reply till 3.30 p.m. Thereafter Mr. Pallav Shishodia, learned counsel again argued for fifteen minutes. Then Ms. Shobha replied for some time. Hearing concluded.

Judgment reserved.

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(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master

.PA

Dr.Rajeev Dhawan,Sr.Adv.
Ms.Pratibha Jain,Adv.
Mr.A.Mishra,Adv.
Ms.Ruchi Kohli,Adv.

Mr. M.N.Krishnamani,Sr.Adv.
Mr. P.K. Jain,Adv.

Mr.UN Bachawat,Sr.Adv.
Mr.Ranbir Yadav,Adv.
Mr.Ajay Kumar,Adv.
Mr.Kanhiya Priyadarshi,Adv.

For State of
Rajasthan:

Mr. Manish Singhvi,adv.for
Mr. K.K.Gupta,adv.
Mr. Javed Mahmud Rao,adv.
Mr. Ranji Thomas,adv.

.PA

:2:

Mr.Pallav Shishodia,Adv.
Hemant Sharma,Adv.
Ms.Shalini Shishodia,Adv.
Mr.Ranbir Yadav,Adv.

Dr.A.M. Singhvi,Sr.Adv.
Mr.P.P.Rao,Sr.Adv.
Ms.Shobha for M/s KL Mehta & Co.

Mr.Manu Mridul,Adv.
Mr.Devendra Nagar,Adv.
Mr.Surya Kant,Adv.

Mr.Bhava Dutt Sharma,Adv.

Mr.Mahabir Singh,Adv,

Mr.Manoj Prasad,Adv.
Mr.Atul Kumar,Adv.

Mr.Prashant Kumar,Adv.
Mr.Prashenjit Keswani,adv.
Mr.Joseph Pookkatt,adv.

Mr.Rakesh Garg,Adv.
Mr.K.S. Rana,Adv.

Mr.CN Sree Kumar,Adv.

Dr.Surat Singh,Adv.
Mr.Ashok K.Chauhan,adv.
Mr.Jagdev Singh,adv.

Mr.Ashok Mahajan,Adv.